

[Secretary General]

the Rajya Sabha, I am directed to return herewith the Appropriation (No 2) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

- (iv) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January 1976 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

#### STANDARD OF WEIGHTS AND MEASURES BILL

12 01 hrs.

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL Sir I lay on the Table of the House the Standards of Weights and Measures Bill 1976 as passed by Rajya Sabha

12 1½ hrs

#### PUBLIC ACCOUNTS COMMITTEE HUNDRED AND NINETY-SECOND REPORT

SHRI H N MUKERJEE (Calcutta—North-East) I beg to present the Hundred and ninety-second Report of

the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and seventy-sixth Report on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume II Direct Taxes—Corporation Tax, relating to National and Grindlays Bank Limited—Department of Revenue and Insurance

12 02 hrs

#### ELECTION TO COMMITTEES

(1) CENTRAL SILK BOARD

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A P SHARMA) I beg to move

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act 1948 read with Rules 4 and 5 of the Central Silk Board Rules 1955 the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Muhammad Khuda Bukhsh died "

MR SPEAKER The question is

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Muhammad Khuda Bukhsh died "

*The motion was adopted*